[3446]

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY ,THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 453 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 26/03/2025 passed I.A. No. 2 OF 2025 in W.P.No. 9208 of 2025 on the file of the High Court.

Between:

Telangana Electricity Employees 1104 Union, Rep. by its Secretary Regd. No. 1104 (Recognised) Vidyut Karmika Bhavan, H.No.- 6-1-48, Mint Compound, Hyderabad -500004

...APPELLANT

AND

1. Salvaji Venkata Ramana Rao, S/ o. Late S Lakshman Rao, aged 56 years, Occ- Govt. Employee, R/o. 10-3-394, Plot No.74, Road No.2, Hindupuri Colony, Karimnangar -505001
2. The State of Telangana, Through its Principal Secretary Labour, Employment, Training and Factories Department Telangana Secretariat, Hyderabad
3. The Registrar of Trade Unions, Office of the Labour Commissioner, Hyderabad, Telangana
4. The Commissioner of Labour, Taks Bhavan, RTC X Rd, near Devi Theatre, Chikkadpally, Himayathnagar, Hyderabad, Telangana 500020

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 26/03/2025 passed in I.A No. 2 of 2025 in W.P. No. 9208 of 2025 pending disposal of the present Writ Appeal

Counsel for the Appellant: SRI. R ANURAG

Counsel for the Respondent No.1: SRI RAJA SHEKAR RAO SALVAJI

Counsel for the Respondent Nos.2 to 4: SRI RELA KRISHNA SWAMY AGP FOR LABOUR

The Court made the following: **JUDGMENT**

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.453 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri R.Anurag, learned counsel for the appellant; Sri Raja Shekar Rao Salvaji, learned counsel for respondent No.1 and Sri Rela Krishna Swamy, learned Assistant Government Pleader for Labour, for respondent Nos.2 to 4.

2. With the consent, finally heard.

3. This intra-Court appeal takes exception to an *ex parte* order passed by a learned Single Judge of this Court in W.P.No.9208 of 2025 dated 26.03.2025.

4. Learned counsel for the appellant submits that the appellant has already filed an application for vacation of interim order and raised an objection of maintainability of the writ petition itself. The learned Singe Judge has posted the matter to 30.04.2025.

5. Learned counsel for respondent No.1 (writ petitioner) submits that he undertakes to argue the matter before the learned Single Judge on 30.04.2025 on the question of vacation of interim

order and on maintainability. Learned counsel for respondent Nos.2 to 4 also undertakes to argue the matter before the learned Single Judge on 30.04.2025.

6. Since vacate stay application and question of maintainability is pending consideration before the learned Single Judge, we are not inclined to interfere with the impugned order at this stage.

7. Accordingly, the writ appeal is **disposed of** by requesting the learned Single Judge to decide the aforesaid aspects at the earliest and, if possible, on 30.04.2025 itself. It is made clear that this Court has not expressed any opinion on the merits of the case. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

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SECTION OFFICER

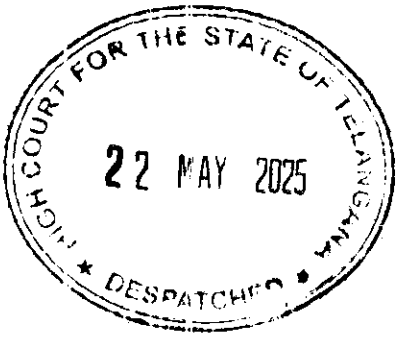
To,

1. The Principal Secretary Labour, Employment, Training and Factories Department Telangana Secretariat, Hyderabad
2. The Registrar of Trade Unions, Office of the Labour Commissioner, Hyderabad, Telangana
3. The Commissioner of Labour, Taks Bhavan, RTC X Rd, near Devi Theatre, Chikkadpally, Himayathnagar, Hyderabad, Telangana 500020
4. The Section Officer, Writ NON-SERVICE Section, High Court for the State of Telangana at Hyderabad.
5. One CC to SRI. R ANURAG Advocate [OPUC]
6. One CC to SRI. RAJA SHEKAR RAO SALVAJI Advocate [OPUC]
7. Two CCs to GP for Labour, High Court for the State of Telangana at Hyderabad. [OUT]
8. Two CD Copies

KKS
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HIGH COURT

DATED:23/04/2025



JUDGMENT

WA.No.453 of 2025

DISPOSING THE WRIT PETITION
WITHOUT COSTS